

**HIGH COURT AT GOA (PANAJI)**  
**SITTING LIST W.E.F. 3<sup>rd</sup> June 2019**

<b>Sr. No.</b>	<b>Present sitting</b>	<b>Assignment</b>
<b>1</b>	The Hon'ble Shri. Justice <b>S.C.GUPTE</b> <b>AND</b> The Hon'ble Kum. Justice <b>NUTAN D. SARDESSAI</b>  <b>Commercial Appellate Division Bench</b>  (upto 12 <sup>th</sup> July 2019) from 15 <sup>th</sup> July 2019 Hon'ble Shri Justice M.S. Sonak and Hon'ble Kum. Justice Nutan D. Sardessai)  <b>Commercial Appellate Division Bench</b>	For admission, hearing and order matters therein :- All Division Bench work.
<b>2</b>	The Hon'ble Shri. Justice <b>C.V. BHADANG</b>	For admission, hearing and order matters therein :-  All Civil work except assigned to Court No.3
<b>3</b>	The Hon'ble Shri. Justice <b>PRITHVIRAJ K. CHAVAN</b>	For admission, hearing and order matters therein :- A) All Criminal work. B) All Second Appeals.

**NOTE**

- 1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- 2) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- 3) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

- 4) The **Hon'ble Shri Justice S.C.Gupte** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.
- 5) The **Hon'ble Shri Justice S.C.Gupte** is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.
- 6) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.
- 7) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

Date : 3<sup>rd</sup> May 2019

By order

Sd/-

High Court, Appellate Side,  
Bombay.

(Aniruddha M. Chandekar)  
Registrar (Judl-I)

## NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **High Court of Bombay at Goa - Panaji** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the Hon'ble the Chief Justice, has been pleased to approve following **w.e.f. 3<sup>rd</sup> June 2019** :

**A)** The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice C.V. Bhadang** is allowed before the Court presided over by **Hon'ble Shri. Justice Prithviraj K. Chavan** and Vice Versa.

**B)** In case one of the members of the Division Bench directs not to place a matter before him, the matter may be placed before the Division Bench consisting of **Hon'ble Shri Justice C.V. Bhadang** and another member of the Division Bench.

- (i) This would also include the matters in which any Division Bench passes an order, "Not to place any particular matter before a bench of which one of the Judges is a member" or a Hon'ble Single Judge passes an order, "Not before me" or "Remove from board", etc.
- (ii) The aforesaid directions shall be in force until the present assignment continues.
- (iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

High Court, Appellate Side,  
Bombay.

By order

Date : 3<sup>rd</sup> May 2019

Sd/-  
(Aniruddha M. Chandekar)  
Registrar (Judl-I)